IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH, (COURT-II)

Item No. 214
(IB)-858(ND)2020

IN THE MATTER OF:

M/s. CMS Finvest Limited. ... **Applicant/Petitioner**

Versus

Vipul Limited. ... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 12.02.2021

CORAM:
SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (J)

SHRI. L. N. GUPTA, HON'BLE MEMBER (T)

PRESENT: Counsel for Financial Creditor/Petitioner: Sandeep Bajaj, Devansh Jain and Ajay Sharma.
Adv. Sumesh Dhawan for Respondent

ORDER

Counsels for the Petitioner as well as the Corporate Debtor appeared and submitted talks of compromise are going on between the parties. On the request of both the counsels, list the matter on 24th March, 2021.

-Sd-

(L.N. GUPTA)
MEMBER (T)

-Sd-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)